

सातवीं अनुसूची की सूची। को प्रविष्टि संख्या 92 और 92 ए में आने वाले मामलों के सम्बन्ध में विधायी शक्तियां संसद को भी मिली हुई हैं, परन्तु इन प्रविष्टियों के अन्तर्गत अब तक संसद ने जो कानून बनाया है वह केवल केन्द्रीय बिक्री-कर अधिनियम ही है।

(ग) यह प्रश्न नहीं उठता है।

**Directions Issued by the Reserve Bank of India Under Banking Companies Act**

\*328. SHRI BANSI NARAIN SINGH:  
SHRI SHARDA NAND :

Will the Minister of FINANCE be pleased to state :

(a) the details of directions issued by the Reserve Bank of India under Section 35 (a) of the Banking companies Act during the last one and a half years to other banks ;

(b) the names of the banks who did not comply with the instructions during this period and the reasons therefor ;

(c) the names and addresses of the persons and companies for whom the banks sought the permission of the Reserve Bank of India for giving advances in excess of Rs. 25 lakh ; and

(d) in how many cases the Reserve Bank of India did not give the permission ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI : (a) A statement is laid on the Table of the House.

(b) Generally, the instructions have been complied with by banks.

(c) and (d). According to banking usage and practice, such information relating to individual constituents of the bank is not divulged.

*Statement*

During the period referred to, directions were issued by the Reserve Bank of India to 33 banks. Generally, these directions pertained to the management of the banking

companies requiring the Boards of Directors to review at their meetings the progress made in rectifying defects brought out in the inspection reports and ensuring adequate supervision and control over the bank's working.

The other directions covered deficiencies observed in the working of the Banks during the course of inspection such as, inadequate supervision and control exercised by the Head Office over the working of the branches, low reserves, low earnings, non-observance of the usual and necessary safeguards in respect of advances against various types of securities, unsatisfactory maintenance of books of accounts, improper compilation of credit reports on borrowers, recovery/regularisation of sticky advances etc. and suggestions for specific steps to be taken by the banks for rectification of such defects. Directions have also been issued requiring banks to take prior approval of the Reserve Bank before declaring dividend were conservation of profits is considered essential to improve the financial position of the bank.

In the case of the nationalised Banks, directions were issued on the 22nd January, and 16th February, 1970 requiring them to obtain prior approval of the Reserve Bank before putting through certain categories of transactions in view of the fact that these banks are functioning at present without Boards of Directors.

**Filing of Income Tax Returns by Members of Parliament**

\*329. SHRI PREM CHAND VARMA : Will the Minister of FINANCE be pleased to state :

(a) the names of the Members of Parliament and the Ministers who never filed any income tax return and the names of those who filed the returns late up to the 31st March, 1969 ; and

(b) the names of those who have their annual income exceeding Rs. 30,000 as joint Hindu Family ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI P.C

SETHI): (a) The list of Members of Parliament, who had not filed their income-tax returns and those who had filed the returns late for the assessment years 1966-67 to 1968-69 has been submitted to the Hon'ble Speaker of the House separately, in reply to Lok Sabha Unstarred Question No. 89 dated 23.2. 1970.

Similar information in regard to the Union Ministers was placed on the Table of the House in compliance to the assurance given in reply to the Lok Sabha Unstarred Question No. 4065 dated 24.3. 1969.

(b) The information will have to be collected from the Income-tax Offices spread all over India and the time and labour consumed may not be commensurate with the results which may be achieved.

#### Upward Revision of Freight Charges by Oil Tankers

\*330. SHRI BAL RAJ MADHOK : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that oil tankers have revised their freight charges upward ; and

(b) if so, the effect it will have on the price of crude imported in India to be refined in Indian refineries ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). The freight to be paid on crude imports in India by the 3 private oil companies, namely, Burmah-Shells, Esso and Caltex, is determined on the basis of an international Schedule of freight rates (World Scale) published jointly by the International Tanker Nominal Freights Scale Association Ltd., London, and the Association of Ship Brokers and Agents Inc., New York, with the monthly discounts (AFRA) declared by the London Tanker Broker Panel on the basis of the actual experience of the prevailing freight rates during the previous month. While the basic freight rate is constant, the AFRA discount

is subject to periodic fluctuations. It has been found that the freight rates were the lowest in recent months in August/September, 1969. Since then the rates have steadily gone-up. This has increased the C.I.F. price of imported crude by Rs. 1.08 per metric Tonne in the case of Bombay refineries and Rs. 5.01 in the case of the Vizag refinery.

Freight for the crude imports of Cochin and Madras refineries is paid at the actuals as per the contractual arrangements made by these refineries. Cochin refinery imports are not substantially affected by the recent general freight rise on account of its long-term contract but Madras Refinery has been affected substantially because of the need to make short-term arrangements as a result of the delay in the completion of improved port facilities at Madras.

#### Alleged Excesses by Army Personnel against Naga Villagers

\*1801. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a team of Manipur Government officials was sent in December, 1969 to investigate some alleged "excesses by army personnel" against Naga villagers and, if so, the salient findings thereof;

(b) the quantity of unlicensed fire-arms recovered from the villagers ; and

(c) the nature of action taken against the erring personnel, if any, and, if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (c). These allegations have been carefully enquired into by civil and army authorities and were found exaggerated. Suitable arrangements have, however, been made, in consultation with the security forces, to prevent situations which may give rise to complaints.